

CC No. 266/2019

CBI Vs. M/s Dwarkadhish Spinners Etc

27.08.2020.

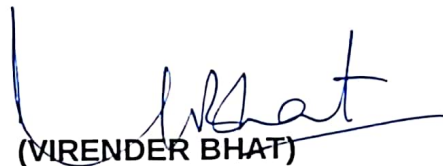
Present:- None.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 24.09.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/27.08.2020

CBI Case No. 208/2019

CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)

27.08.2020.

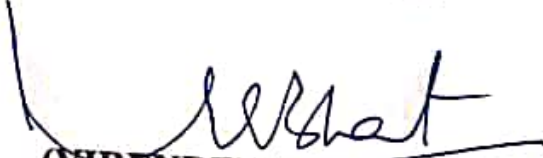
**Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Abhishek Prasad, Ld. Counsel for accused No. 1 to 3 alongwith A-1 Prem Bansal, A-2 Gulshan Soni & A-3 Vinod Bansal in person through VC. Proceedings qua accused A-4 Ram Nath have already abated due to his death.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Vide my separate judgment announced through video conferencing, all the three accused have been acquitted. Ld. Counsel for the accused seeks time for filing Bail Bonds U/s 437A Cr. PC.

Accordingly, list for the said purpose for tomorrow i.e. 28.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/27.08.2020